

however, asked the Mizoram Administration to look into the matter further on certain points.

### Import of Fertilizers

4031. SHRI CUMBUM N. NATARAJAN : Will the Minister of AGRICULTURE be pleased to state:

(a) the cost and quantity of fertilizers imported in 1981 and the reasons therefor ;

(b) whether Government proposed to restrict imports of fertilizers, if so, the details thereof ;

(c) whether it is a fact that sharp increases in the prices of fertilizers in the past one year has acted as a disincentive on its increased use by farmers having small plots ; and

(d) the States accounting for the bulk of consumption of fertilizers and Government's proposal to prevent any serious regional imbalances in its use ?

THE MINISTER OF STATE IN THE MINISTRIES OF AGRICULTURE AND RURAL RECONSTRUCTION (SHRI R. V. SWAMINATHAN) : (a) and (b). 16.18 lakh tonnes of nutrients of imported fertilisers of value Rs. 590.10 crores arrived during January, 1981 to July, 1981. Fertilisers are imported to bridge the gap between agronomic requirements of fertilisers and domestic production thereof. It would not be in public interest to disclose details of Government's plan for imports of fertilisers.

(c) No reports have been received to indicate that the increases in the prices of fertilisers in the past one

year has acted as a disincentive on its increased use by farmers having small plots. Despite the increase in fertiliser prices with effect from 8th June, 1980, the overall fertiliser consumption in the country during 1980-81 was 4.9% more than in 1979-80.

(d) A statement indicating the state-wise consumption of fertiliser during 1980-81 is attached from which it will be seen that maximum quantity of fertiliser is consumed in Uttar Pradesh. In order to minimise regional imbalances in fertilisers consumption, the prices of except Ammonium Sulphate, Calcium Ammonium Nitrate and Single Super Phosphate, are statutorily controlled by Government. This ensures uniform prices throughout the country for fertilisers of the same grade, irrespective of distance from the source of receipt. In this context, Government also took a decision to ensure delivery of fertilisers at Government's cost to all block headquarters in the country. The aspect relating to regional imbalance is also kept in view while finalising the requirements of fertilisers of the States in each season.

### Statement

*Statewise consumption of fertilisers during 1980-81*

Names of State	N+P+K	(Quantity in lakh tonnes of nutrients)
1	2	
Andhra Pradesh	.	5.76
Kerala	.	0.98
Karnataka	.	3.44

1	2
Tamil Nadu . . . . .	4' 91
Gujarat . . . . .	3' 57
Madhya Pradesh . . . . .	1' 97
Maharashtra . . . . .	4' 21
Rajasthan ] . . . . .	1' 35
Haryana . . . . .	2' 31
Punjab . . . . .	7' 54
Uttar Pradesh . . . . .	11' 51
Himachal Pradesh . . . . .	0' 16
Jammu and Kashmir . . . . .	0' 21
Assam . . . . .	0' 09
Bihar . . . . .	2' 05
Orissa . . . . .	0' 76
West Bengal . . . . .	2' 83
Others (Pondicherry, Goa, Daman and Diu, Dadra and Nagar Haveli, Delhi, Chandigarh, Manipur, Meghalaya, Nagaland, Tripura, Arunachal Pradesh, Mizoram, Sikkim A & N Island and Com- modity Boards) . . . . .	1' 51
TOTAL . . . . .	55' 16

### “मार्डन ब्रेड” की कमी

4032. श्री आर० एन० शकेश :  
क्या कृषि मंत्री यह बताने की कृपा  
करेंगे कि:—

(क) क्या सरकार दिल्ली में  
“मार्डन ब्रेड” की कमी को पूरा करने के  
लिए प्रयास कर रही है ;

(ख) क्या “मार्डन ब्रेड” के व्यापारी  
और मालायर्स इसे अधिक मूल्य पर बेचने  
के लिए इसे अन्य राज्यों को भेज रहे  
हैं ;

(ग) यदि हां, तो क्या सरकार को  
ऐसे मामलों का भी पता चला है ; और

(घ) यदि हां, तो इस कदाचार  
को रोकने के लिए सरकार द्वारा क्या  
कार्यवाही की जा रही है ?

कृषि तथा प्राभोग पुनर्निर्माण मंत्रालयों  
में राज्य मंत्री (श्री आर० वी० स्वामी-  
नाथन) : (क) जी हां।

(ख) और (ग). मार्डन ब्रेड का  
निर्यात करने के बारे में कोई विशेष  
मामला सरकार के नोटिस में नहीं  
आया है।

(घ) प्रश्न ही नहीं उठता।

### Rent of Shops in Rehabilitation Markets

4033. SHRI VIRBHADRA  
SINGH : Will the Minister of  
WORKS AND HOUSING be  
pleased to state :

(a) whether the allottee/occupants  
of the shops in the Rehabilitation  
markets, who have been in possession  
of the shops on or before 1st April,  
1958 have been paying concessional  
rent and are not subject to revision  
of licence fee ;

(b) if so, whether a partner/sub-  
lessee can get the allotment on con-  
cessional rent if he proves his occupa-  
tion in the shops prior to 1st April,  
1958; and

(c) what action is taken by the  
Government if it is now noticed that  
the allottee has been doing this  
business with a partner from the  
date prior to 1st April 1958?